

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4356
ANSWERED ON:19.04.2002
INTELLECTUAL PROPERTY RIGHT SYSTEM
A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the US has appreciated the Indian laws regarding copyright;
- (b) if so whether the US has agreed to work for effective Intellectual Property Rights (Patent) System;
- (c) if so, whether any strategy has been worked out in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to frame guidelines in this regard?

Answer

The Minister of State in the Ministry of Commerce and Industry (Shri Rajiv Pratap Rudy)

(a)&(b) No written information has been received.

(c) to (e) Intellectual property rights are territorial in nature and governed by national laws and administrative systems. The Government, as a strategic response to economic liberalization and globalization, has undertaken both legislative and administrative initiatives for the modernisation of the intellectual property system (including patents). While legislations have been updated and enacted in areas like copyright, industrial designs, geographical indications and trademarks, a bill to amend the Patents Act, namely, the Patents (Second Amendment) Bill, 1999 is under consideration.

Modernised Patent offices in Delhi and Chennai were made operational in July and August, 2001 respectively. The modernisation of the Patent Office in Kolkata is nearing completion while the work is going on in Mumbai.